

24

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

CA.1015/92

date of decision : 19-11-1992

Between

D. Deshai Rao

: Applicant

and

1. Govt. of India, rep. by  
The Secretary  
Dept. of Atomic Energy  
New Delhi

2. The Admin. Officer  
Heavy Water Project  
Manuguru 507 117  
Khammam District, and

3. The District Collector  
Khammam

: Respondents.

Counsel for the applicant

: P. Sathya Raj Babu, Advocate

Counsel for the respondents

: N.V. Raghava Reddy, Standing  
counsel for the Central Govt.

D. Panduranga Reddy, Standing  
Counsel for Govt. of AP

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Judgement

(Orders as per Hon. Mr. R. Balasubramanian, Member (Admn.)

This OA is filed by the applicant seeking direction to the respondents to appoint the applicant in a suitable post based on his qualification and experience against the Land-loosers Quota.  
2. It is seen from page 15 of the OA that the respondents had advised the applicant to attend for a trade test on 24-9-1992 and an interview on 25-9-1992. The applicant is aggrieved that

28

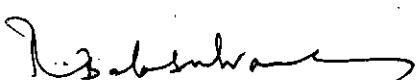
subsequent to that he has not received any offer of appointment.

3. The application is highly premature and we dispose of the application as below :

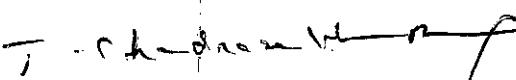
We direct the respondents to inform the applicant the result of the test and interview that he has appeared for, within three months from the communication of this order. If the applicant is aggrieved he is at liberty to approach this Tribunal at the appropriate time in accordance with law.

4. The application is disposed of with no order as to costs.

CC granted.

  
(R. BALALSUBRAMANIAN)

Member (Admn.)

  
(T. CHANDRASEKHARA REDDY)

Member (Judl.)

dated : Nov. 19, 1992  
Dictated in the Open Court Deputy Registrar (J)

To <sup>sk</sup>

1. The Secretary, Govt.of India,  
Dept. of Atomic Energy, New Delhi.
2. The Administration Officer,  
Heavy Water Project, Manuguru -117, Khammam Dist.
3. The District Collector, Khammam.
4. One copy to Mr.P.Sathya Raja Baby, Advocate  
2-2-647/A/32, 1st Floor, Azam Complex, Central Excise colony  
Bagh Amperpet, Hyderabad.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt.  
CAT.Hyd.
7. One spare copy.

pvm.

  
24/11/92

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMAN

AND M(A)

THE HON'BLE MR. T. CHANDRASEKHAR

M(JUD)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(J)

Dated: 19-11-1992

ORDER/JUDGMENT:

R.A. /C.A. /M.A. No

in  
O.A. No. 1015/92

T.A. No. (wp. No

Admitted and interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs

pvm

